

collected and will be laid on the Table of the House.

Soyabean Processing Industry

612. SHRIMATI SUMITRA MAHAJAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government are aware of the fact that the Soyabean processing industry is facing a serious crisis;

(b) whether the demand of Indian soyabean oil-cake is decreasing in the international market; and

(c) if so, the details thereof ?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) The production of Soyabean during 1995-96 was 49.9 lakh tonnes against the target of 43.0 lakh tonnes while during 1996-97 it is likely to be 51.1 lakh tonnes against the target of 50.0 lakh tonnes. Therefore, production is more than its target during last two years. However, due to excess processing capacity the processing industry is facing shortage of soyabean for processing.

(b) and (c) Based on the information published by Solvent Extractors Association, export of soyabean meal over the year is as follows :

Year	Export in lakh tonnes
1991-92	13.17
1992-93	21.78
1993-94	21.90
1994-95	15.60
1995-96	25.60
	(Provisional)

It is apparent that the export of soyabean meal has been increasing during last five years except during 1994-95 when it declined because of the poor crop of soyabean in the country due to unfavourable weather conditions.

[English]

Atrocities on Dalits

613. SHRI KODIKUNNIL SURESH :

SHRI CHHITUBHAI GAMIT :

SHRI KISHAN LAL DILER :

Will the Minister of WELFARE be pleased to state :

(a) whether the Government of India are aware that atrocities on dalits are going up all over the country during

this year;

(b) if so, the total number of cases registered in this connection in various States for the same;

(c) whether the Government of India will issue directions to State Governments to take immediate action in such cases; and

(d) if so, the details thereof ?

THE MINISTER OF WELFARE (SHRI BALWANT SING RAMOOWALIA) : (a) and (b) The information is being collected and will be laid on the Table of the House.

(c) and (d) The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 provides for stringent penalties for various kinds of atrocities committed on Scheduled Castes and Scheduled Tribes by persons belonging to other communities. Rules notified under the Act in 1995 provide a systematic framework and procedures for various measures to deal with atrocities. Central Assistance released to the State Governments and Union Territory Administrations to support measures undertaken by them for effective implementation of the Act has been enhanced from Rs. 9.75 crores in 1994-95 to Rs. 15.37 crores in 1995-96. These measures include, inter-alia, strengthening of the administrative and enforcement machinery and setting up of Special Courts. The position is reviewed from time to time with the State Governments and Union Territory Administrations, recently during the conference of State Ministers and Secretaries concerned with SC and ST Welfare held in February, 1996.

Fake Passports and Visas

614. SHRI RAMSAGAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Greek shipwreck tragedy has brought into light a racket operating in fake passports and visas;

(b) if so, the details thereof; and

(c) the number of foreign nationals apprehended in Delhi during the last one year in this connection ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c) The information is being collected and will be laid on the Table of the House.

Waste Disposal by Hospitals

615. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether any study has been made by the

Government into the problem of waste disposal by the hospitals;

(b) if so, the findings and remedial measures suggested in the regard;

(c) the steps being taken by the Government for disposal, recycling, replacing and resale of the imperishable hospital waste;

(d) whether any aid has been sought by the State of Kerala or any other States from the Central Government for introducing scientific methods of the waste disposal;

(e) if so, the details thereof; and

(f) the amount allocated to each State to introduce safe methods of disposal of the hospital wastes ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) No, Sir.

(b) Question does not arise.

(c) Government have notified the draft Bio-Medical Wastes (Management and Bandling) Rules, 1995 under the Environment (Protection) Act, 1986 soliciting suggestions from the public.

(d) No, Sir.

(e) and (f) Question does not arise.

Freedom Fighters Pension

616. SHRI SANAT MEHTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of freedom fighters applications for the grant of pension pending with the Government as on date, state-wise; and

(b) the time by which all the pending applications are likely to be cleared ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b) All timely applications for grant of Freedom Fighters pension have been considered at least once and appropriate decisions communicated to the applicants. Aggrieved with the decision of the Government regarding rejection of claims, the applicants keep on sending review petitions/representations. If the applicants furnish some additional acceptable documentary evidence along with such review petitions/representations such cases are reconsidered. However, as on 10.2.1997, only 52 fresh applications received recently from the following States/ Union territory Administration were pending with the Government for disposal :

Andhra Pradesh	12
Haryana	1
Jammu & Kashmir	6
Karnataka	3
Maharashtra	4
Madhya Pradesh	2
Rajasthan	2
Uttar Pradesh	21
Delhi	1
Total	52

While every possible effort is made to communicate the decision to the applicants on their claims in the shortest possible time, receipt and disposal of claims for pension being a continuous process, no definite time-frame can be laid down for disposal of claims for pension.

Recommendations of Law Commission

617. SHRI V. PRADEEP DEV : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Law Commission in its report has interalia suggested incorporation of new Section in Cr. P. C. for providing funds to compensate and rehabilitate victims or their dependents, creation of independent prosecuting agency, separate investigating agency to facilitate the expeditious investigation and trials;

(b) whether the said recommendations have been accepted; and

(c) the further action being taken or proposed to be taken in the matter and the time by which ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) Yes, Sir.

(b) and (c) The matter is receiving attention of the Government.

Loan and Subsidy to Super Bazar

618. SHRI JANG BAHADUR SINGH PATEL : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) the amount of loan and subsidy received by the Super Bazar in each of the last three years;

(b) the purpose therefor and the manner in which the subsidy and loans were utilised;